

**GOVERNMENT OF RAJASTHAN
FINANCE DEPARTMENT
RULES DIVISION**

ORDER

No. F. 12(4)FD/Rules/2010

Jaipur, dated : **27 AUG 2010**

Sub: Retirement benefits, Revision of Pension / Family Pension in respect of Judicial Officers.

In supersession of FD order of even number dated 25-6-2010. the Governor is please to order that :

1. the retirement benefits to Judicial Officers, who retire / retired on or after 1-1-2006, shall be allowed as under :

- (a) **Age of Superannuation** : The age of Superannuation of Judicial Officers shall be as at present until further orders in this behalf are issued in the light of the directions of the Hon'ble Supreme Court in its Order dated 21-3-2002 in Writ Petition No. 1022/1989.
- (b) Qualifying service for earning full pension shall be 20 years.
- (c) Last pay drawn shall continue to be taken as emoluments for purpose of pension. The State Pension Rules shall continue to apply for calculation of pension.
- (d) Commutation of pension shall be 50% of the pension with restoration after 15 years.
- (e) There is no ceiling for maximum pension.
- (f) The payment of DCRG and retirement Gratuity is revised from Rs 3.50 lacs to 10 lacs as per State Rules w.e.f. 1-1-2006.
- (g) Family pension shall be determined as per State Rules.

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(2)

(h) Additional pension and additional family pension shall be as under :

Age of Pensioner / Family Pensioner	Additional quantum of pension
From 80 years to less than 85 years	20% of revised basic pension/family pension
From 85 years to less than 90 years	30% of revised basic pension/family pension
From 90 years to less than 95 years	40% of revised basic pension/family pension
From 95 years to less than 100 years	50% of revised basic pension/family pension
100 Years and above	100% of revised basic pension/family pension

The aforesaid provisions will come into force with effect from 1-1-2006 and will be applicable to Judicial Officers who have retired or ceased to be in service due to death or retirement on or after 1-1-2006.

2. the pension / family pension of the Judicial Officers who retired / died prior to 1-1-2006 may be revised as under :

(a) The revised pension / family pension of the Judicial Officer who have retired or died while in service prior to 1-1-2006 shall constitute the following :

- (i) Basic Pension / Family pension as on 1-1-2006.
- (ii) Dearness Pension @ 50% or original pension / family pension / consolidated pension / consolidated family pension under FD order No. F.6(3)FD/Rules/ 2004 dated 24-5-2004, where applicable.
- (iii) Dearness Relief @ 24% of original pension / family pension / consolidated pension / consolidated family pension plus Dearness Pension.
- (iv) Fitment weightage @ 40% of the existing pension / family pension.
- (v) Where the existing pension in (i) above includes the effect of merger of 50% of dearness relief w.e.f. 1-7-2004, the existing pension for the purpose of fitment weightage will be recalculated after excluding the merged dearness relief of 50% from the pension.

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(3)

- (b) The consolidated revised pension / family pension calculated as above shall not be less than 50% and 30 % respectively of the minimum of the revised pay scale of the post held by the Judicial Officers at the time of retirement. The amount so arrived at will be regarded as consolidated pension / family pension with effect from 1-1-2006.
- (c) Additional pension / additional family pension shall be as under :

Age of Pensioner / Family Pensioner	Additional quantum of pension
From 80 years to less than 85 years	20% of revised basic pension/family pension
From 85 years to less than 90 years	30% of revised basic pension/family pension
From 90 years to less than 95 years	40% of revised basic pension/family pension
From 95 years to less than 100 years	50% of revised basic pension/family pension
100 Years and above	100% of revised basic pension/family pension

- (d) The revision in pension and grant of additional pension and additional family pension shall come into effect from 1-1-2006 and will be applicable to Judicial Officers who have retired or ceased to be in service due to death or retirement prior to 1-1-2006.

By order of the Governor,



(Yaduvendra Mathur)
Secretary to Government

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(Aditya Pareek)

Dy. Secretary to Government

(Pension .9..../ 2010)